

13.45 hrs.

PAPERS LAID ON THE TABLE

DETAILED DEMANDS FOR GRANTS OF MINISTRY OF HEALTH AND FAMILY PLANNING HEAVY INDUSTRY ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the Table a copy each of the Detailed Demands for Grants (Hindi and English versions) of the following Ministries for 1974-75:—

- (1) Minister of Health and Family Planning;
- (2) Ministry of Heavy Industry;
- (3) Ministry of Supply and Rehabilitation; and
- (4) Ministry of Shipping and Transport;

[Placed in Library. See No. LT-6786/74].

REVIEW AND ANNUAL REPORT OF ELECTRONICS CORPORATION OF INDIA LTD. HYDERABAD FOR 1972-73

THE MINISTER OF IRRIGATION AND POWER (SHRI K. C. PANT): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (1) Review by the Government on the working of the Electronics Corporation of India Limited, Hyderabad for the year 1972-73.

- (2) Annual Report of the Electronics Corporation of India Limited, Hyderabad, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-6787/74].

COST ACCOUNTING RECORDS (BULK DRUGS) RULES, HEAVY ELECTRICAL

COMPANIES AMALGAMATION ORDER, ETC. AND REPORTS OF MONOPOLIES AND RESTRICTIVE TRADE PRACTICES COMMISSION

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDA-BRATA BARUA): I beg to lay on the Table—

- (1) A copy of the Hindi version of the Cost Accounting Records (Bulk Drugs) Rules, 1974, published in Notification No. G.S.R. 130 (E) in Gazette of India dated the 14th March, 1974, under sub-section (3) of section 642 of the Companies Act, 1956. [Placed in Library. See No. LT-6788/74].
- (2) (i) A copy of the Heavy Electrical Companies Amalgamation Order, 1974, published in Notification No. G.S.R. 172 (E) in Gazette of India dated the 5th April, 1974, under sub-section (5) of section 396 of the Companies Act, 1956.
- (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Order simultaneously. [Placed in Library. See No. LT-6789/74].
- (3) (i) A copy each of the following Reports of the Monopolies and Restrictive Trade Practices Commission under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969:—
 - (a) Report under section 22
 - (b) of the said Act in the case of M/s. Kesoram Industries and

Cotton Mills Limited, and the Order dated the 21st March, 1974 of the Central Government thereon.

(b) Report under section 21 (3) (b) of the said Act in the case of M/s. Lucas-TVS Limited, Madras and the Order dated the 28th March, 1974 of the Central Government thereon.

(ii) Two Statements (Hindi and English versions) explaining the reasons for not laying the Hindi versions of the above Reports and Orders of the Government thereon simultaneously. [Placed in Library. See No. LT-6790-91/74].

PUBLIC ACCOUNTS COMMITTEE

HUNDRED AND TWENTIETH REPORT

SHRI JYOTIRMOY BOSU (Diamond Harbour): I beg to present the Hundred and Twentieth Report of the Public Accounts Committee on paragraph relating to Financial Results and Earnings of the Railways included in the Report of the Comptroller and Auditor General of India for the year 1971-72—Union Government (Railways).

SHRI R. R. SHARMA (Banda): Please call me, Sir.

MR. SPEAKER: I am not bound to do so. God help!.....

SHRI JYOTIRMOY BOSU (Diamond Harbour): Please do not take it to heart.

SHRI P. G. MAVALANKAR (Ahmedabad): May I rise on a point of order?

MR. SPEAKER: There is nothing before the House.

SHRI P. G. MAVALANKAR: We are discussing just now notices under rule 377. Of course, you are right when you say that you have to select only a few out of many. Usually notices are given....

MR. SPEAKER: This was a pending one, and, therefore, I have allowed him.

SHRI P. G. MAVALANKAR: Let me complete my submissions. When you were abroad, Sir last week, the Deputy-Speaker who was in the Chair assured us that some matters relating to Gujarat need not now be taken necessarily as continuing matters because they had nothing to do with the dissolution of the Assembly or the going of the Government out of power. There are some serious matters to which we could like to invite your attention. But we find that some hon. Members with your permission or without your permission go on having a bit of time, and we are compelled to listen to all that unauthorised talk. But may I submit...

MR. SPEAKER: Will he please listen to me before he submits? Shri Limaye had raised some time back a question on the issue of the Presidential election....

SHRI P. G. MAVALANKAR: On that very point I was going to talk.

MR. SPEAKER: Let him listen to me first. He had asked the hon. Minister to make a statement. He met me this morning; the hon. Minister has not come out with a statement. He wants to emphasise that this is an emergent matter over which the hon. Minister should come forward with a statement. So, I told him that he could raise this matter and tell the hon. Minister about it and ask him why he not coming forward with a statement. That is what he is being allowed for.

SHRI P. G. MAVALANKAR: I am not challenging your decision at all. Would you not permit us to